

Subject: **The Draft Telecommunications tariff (65th Amendment) order, 2020.**

Date: 03/03/20 04:40 PM

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Respected Sir/madam

In reference to ceiling limit imposed by TRAI on bulk SMSs vide TRAI circular "*Telecom Commercial Communication Customer preference (Tenth Amendment) Regulations 2012 and Telecommunications tariff (fifty fourth amendment) order, 2012*".

It may be brought to your kind notice that :-

SMS send from Indian Railway CUG numbers are for certain critical applications like monitoring by Data logger for signaling system, for disseminating safety related information, predictive maintenance of gears, for crew management and for issuing **public advisory**, for facilitating **disaster management** etc. which are **non commercial and non remunerative** in nature.

In light of this, it is important that **safe** and **intelligent transportation** while maintaining "*cannons of financial propriety*" in case of government exchequer as envisaged by PM's vision of **New India by 2022**.

I am in favour of exemption of Indian Railways from this ceiling limit for bulk SMS as per The Draft Telecommunications tariff (65th Amendment) order, 2020.

Regards

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